Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/82-ALC4/2010 MEETING DATE : 15.03.2011

The Meeting No.50/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 15.03.2011 was actually held on 22.03.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri M. Mitra, Dy. DCGI, Office of DCGI
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.49/82 dated 08.03.2011 were ratified by the Committee.

Case No.B-420	M/S Camphor & Allied Products Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/01190/AM10/DES-III F.No.01/82/050/01135/AM10/DES-III
Meeting Date:15.03.2011	RA F.No.03/94/040/01040/AM10 RA F.No.03/94/040/00796/AM10
Adv.Lic.No.0310562949 dated 04.03.2010 Adv.Lic.No.0310551321 dated 17.12.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 04.09.2006 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (S) (Astrolide content: 100%)	1 Kg.	1.	Alpha Methyl Styrene	0.769 kg
		2.	Isoamylene	0.584 kg
		3.	Propylene Oxide	0.430 kg
		4.	Para Formaldehyde	0.135 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decisions taken by NC in 52/82 meeting held on 23.03.2010 and 48/82 meeting held on 23.02.2010 stand withdrawn.

Case No.B-421	M/S Indo Amines Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/01148/AM06/DES-III
Meeting Date:15.03.2011	RA F.No.03/94/040/01060/AM06
Adv.Lic.No.0310360582 dated 22.12.2005	

Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.

Case No.B-422	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/00402/AM10/DES-III
Meeting Date:15.03.2011	RA F.No.03/95/040/00212/AM10
Adv.Lic.No.0310526937 dated 02.07.2009	

Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.

Case No.B-423	M/S Orchem Industries Pvt. Ltd.
Norms Committee Meeting No.50/11	F.No.01/83/050/00007/AM07/DES-III
Meeting Date:15.03.2011	RA F.No.09/24/040/00512/AM06
Adv.Lic.No.0910025837 dated 03.04.2006	

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2006-Ch.II dated 31.08.2009 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2(3-Amino Phenylsulfonamide) Naphthalene-6,8-Disulfonic Acid	1 Kg.	1.	Beta Naphthol	0.735 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken by NC in 9/83 meeting held on 31.05.2006 stands withdrawn.

Case No.B-424	M/S Auctus Pharma Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/00752/AM11/DES-III
Meeting Date:15.03.2011	RA F.No.09/24/040/00011/AM11
Adv.Lic.No.0910041827 dated 27.04.2010	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/137/2010-PI (Norms) dated 09.12.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-Carboxylic Acid,2S Isopropyl-5R Methyl-1R Cyclohexyl Ester (ECE)	1 Kg.	1.	Glyoxalic Acid	0.3585 kg
		2.	Cyclohexane	1.104 kg
		3.	2,5-Dihydroxy-1,4-Diethane	0.30 kg
		4.	Toluene	0.60 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken by NC in 34/82 meeting held on 23.11.2010 stands withdrawn.

Case No.B-425	M/S Intas Pharmaceuticals Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/00208/AM11/DES-III
Meeting Date:15.03.2011	RA F.No.08/24/040/00052/AM11
Adv.Lic.No.0810088958 dated 12.05.2010	

Committee considered case as per agenda and observed that the Advance Authorisation was issued on repeat basis under para 4.7.1 of HBP and the norms were not required to be ratified by NC. It was, therefore, decided to withdraw the decision taken by NC in 8/82 meeting held on 25.05.2010.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-426	M/S Intas Pharmaceuticals Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/00611/AM10/DES-III
Meeting Date:15.03.2011	RA F.No.08/24/040/00174/AM10
Adv.Lic.No.0810083512 dated 12.10.2009	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Labetalol Hydrochloride Tablets 50 mg, Hybloc 50	1 No.	1.	Labetalol Hcl	51 mg
Labetalol Hydrochloride Tablets 100 mg, Hybloc 50	1 No.	1.	Labetalol Hcl	102 mg
Labetalol Hydrochloride Tablets 200 mg, Hybloc 50	1 No.	1.	Labetalol Hcl	204 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-427	M/S FDC Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/00761/AM04/DES-III
Meeting Date:15.03.2011	RA F.No.03/94/040/00970/AM04
Adv.Lic.No.0310230090 dated 13.10.2003	

Committee considered case as per agenda and decided to call for the copy of Master Batch Formula certified by Quality Control Incharge from the firm. Accordingly, case was deferred for 12.04.2011.

Case No.C-40	M/S Transpek Industries Ltd.
Norms Committee Meeting No.50/11	F.No.01/83/162/01179/AM10/DES-III
Meeting Date:15.03.2011	

Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.

Case No.A-151	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01073/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ketoenamine	1 Kg.	1.	L-phenyl Alanine	0.560 kg
		2.	Benzyl Chloride	3.100 kg
		3.	Potassium Carbonate	1.100 kg
		4.	C.P. Flakes	0.180 kg
		5.	Methanol	1.320 kg
		6.	THF	1.100 kg
		7.	Citric Acid	1.300 kg
		8.	Acetonitrile	0.160 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-152	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01073/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
F-MOC-N-BOC-L-Lysine-OH	1 Kg.	1.	DI-BOC	1.28 kg
		2.	Acetonitrile	1.52 kg
		3.	Toluene	4.60 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-153	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01078/AM11/DES-III
Meeting Date:15.03.2011	

Committee decided to call for production and consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 10.05.2011.

Case No.A-154	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01077/AM11/DES-III

Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GW684498X	1 Kg.	1.	Acetonitrile	7.17 kg
		2.	Potassium Carbonate	1.720 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-155	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01079/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Free Amine Pivalate Ester	1 Kg.	1.	Diisopropyl Ethyl Amine	0.330 kg
		2.	4-Dimethyl Amino Pyridine	0.0003 kg
		3.	C.P. Flakes	3.480 kg
		4.	Sodium Bicarbonate	0.390 kg
		5.	Hydroxylamine Solution (50% Aqueous)	0.500 kg
		6.	Methanol	5.46 kg
		7.	Glycolic Acid (67% w/w)	0.560 kg
		8.	IPA	1.075 kg
		9.	Formic Acid	1.480 kg
		10.	Hydrobromic Acid	1.620 kg
		11.	Benzylchloroformate	1.450 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-156	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01022/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Pentyl Chloro Formate	1 Kg.	1.	n-Pentanol	0.18 kg
		2.	Toluene	1.45 kg

		3.	BTC	0.25 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-157	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01021/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Boc-L-Prolinol	1 Kg.	1.	Citric Acid	0.20 kg
		2.	L-Proline	0.98 kg
		3.	Methanol	0.98 kg
		4.	Sodium Borohydride	1.07 kg
		5.	Diboc	1.87 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-158	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01028/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levodopa Ethyl Ester Succinate	1 Kg.	1.	Levodopa	1.02 kg
		2.	n-Hexane	0.53 kg
		3.	Succinic Acid	0.25 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-159	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01026/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verapamil Hcl	1 Kg.	1.	Veratrole	1.44 kg

		2.	Methanol	2.09 kg
		3.	Toluene	2.56 kg
		4.	Dimethyl Sulfoxide	0.75 kg
		5.	IPA	1.73 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-160	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01103/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Feed 10%	1 Kg.	1.	Pig Skin Gelatin	1.01 kg/kg content in the export product as per DML
		2.	Maltrodextrin	1.01 kg/kg content in the export product as per DML
		3.	Ethoxyguin Oil	1.01 kg/kg content in the export product as per DML
		4.	Corn Strach	1.01 kg/kg content in the export product as per DML
		5.	Methylene Chloride	1.00 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-161	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01104/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 30% Sun	1 Kg.	1.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-162	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01111/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 10% DG	1 Kg.	1.	Capsul HS	1.01 kg/kg content in the export product as per DML
		2.	Ascorbic Acid	1.01 kg/kg content in the export product as per DML
		3.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML
		4.	Corn Starch	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-163	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01110/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 10% DG/F	1 Kg.	1.	Fish Gelatin	1.01 kg/kg content in the export product as per DML
		2.	Ascorbyl Palmitate	1.01 kg/kg content in the export product as per DML
		3.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML
		4.	Corn Strach	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-164	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01109/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Cerotene 20% DC	1 Kg.	1.	Pig Skin Gelatin	1.01 kg/kg content in the export product as per DML
		2.	Maltrodextrin	1.01 kg/kg content in the export product as per DML
		3.	Ascorbyl Palmitate	1.01 kg/kg content in the export product as per DML
		4.	DL-Alfa Tocopherol	1.01 kg/kg content in the

				export product as per DML
		5.	Corn Starch	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-165	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01108/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 22% LF	1 Kg.	1.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML
		2.	Citric Acid	1.01 kg/kg content in the export product as per DML
		3.	Ascorbyl Palmitate	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-166	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01107/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 25% LF	1 Kg.	1.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML
		2.	Citric Acid	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-167	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01106/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 30%	1 Kg.	1.	DL-Alfa Tocopherol	1.01 kg/kg content in the

Soy				export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-168	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01105/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene 30%	1 Kg.	1.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-169	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01102/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bet-A Blend 01	1 Kg.	1.	Vitamin A Palmitate	1.01 kg/kg content in the export product as per DML
		2.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML
		3.	Cotton Seed Oil	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-170	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01101/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bet-A Blend 03	1 Kg.	1.	Vitamin A Palmitate	1.01 kg/kg content in the export product as per DML
		2.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-171	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01100/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bet-A Blend 02	1 Kg.	1.	Vitamin A Palmitate	1.01 kg/kg content in the export product as per DML
		2.	DL-Alfa Tocopherol	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-172	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01099/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Cerotene 10% DC/AF	1 Kg.	1.	Capsul HS	1.01 kg/kg content in the export product as per DML
		2.	Purity Gum	1.01 kg/kg content in the export product as per DML
		3.	Sodium Ascorbate	1.01 kg/kg content in the export product as per DML
		4.	Tocopherol	1.01 kg/kg content in the export product as per DML
		5.	Corn Starch	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-173	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01098/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Cerotene 10%	1 Kg.	1.	Pig Skin Gelatin	1.01 kg/kg content in the

DC				export product as per DML
		2.	Tocopherol	1.01 kg/kg content in the export product as per DML
		3.	Corn Starch	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-174	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01097/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of SION A-1945 and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Cerotene 20% DC/AF	1 Kg.	1.	Capsul HS	1.01 kg/kg content in the export product as per DML
		2.	Purity Gum	1.01 kg/kg content in the export product as per DML
		3.	Sodium Ascorbate	1.01 kg/kg content in the export product as per DML
		4.	Tocopherol	1.01 kg/kg content in the export product as per DML
		5.	Corn Starch	1.01 kg/kg content in the export product as per DML

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-175	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01096/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BOC Core Succinate Salt	1 Kg.	1.	Methane Sulphonic Acid	1.52 kg
		2.	Sodium Borohydride	0.37 kg
		3.	Isopropanol	2.00 kg
		4.	Di-tertbutyldicarbonate)	0.61 kg
		5.	Potassium Carbonate	0.59 kg
		6.	Methanol	3.80 kg
		7.	Sodium Bicarbonate	0.23 kg

		8.	Succinic Acid	0.26 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-176	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01095/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bosentan Monohydrate	1 Kg.	1.	2-Cyanopyrimidine	0.38 kg
		2.	Methanol	13.60 kg
		3.	Sulfonamide	0.53 kg
		4.	Dimethyl Formamide (DMF)	1.80 kg
		5.	Isopropyl Alcohol	1.65 kg
		6.	Acetic Acid	0.900 kg
		7.	Acetone	15.74 kg
		8.	Isopropyl Acetate	2.400 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-177	M/S Divis Laboratories Ltd.
Norms Committee Meeting No. 50/11	F.No.01/82/162/01094/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bupropion HBr	1 Kg.	1.	Toluene	3.20 kg
		2.	HBr 48% Solution	4.81 kg
		3.	IPA	2.46 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-178	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01093/AM11/DES-III
Meeting Date:15.03.2011	

Committee decided to call for production and consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 10.05.2011.

Case No.A-179	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01092/AM11/DES-III
Meeting Date:15.03.2011	

Committee decided to call for production and consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 10.05.2011.

Case No.A-180	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01091/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl-7-Chloro-2-Oxoheptanoate (CKE)	1 Kg.	1.	THF	4.67 kg
		2.	Toluene	1.650 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-181	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01090/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cytosine Menthyl Ester	1 Kg.	1.	Toluene	5.300 kg
		2.	Dimethyl Formamide	0.300 kg
		3.	Methanesulfonic Acid	0.012 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-182	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01089/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Caprolactam Hcl MTBE	1 Kg.	1.	1,2-Difluoro Benzene	0.970 kg

Solvate		2.	Acrolein	0.540 kg
		3.	C.P. Flakes	0.030 kg
		4.	IPA	14.38 kg
		5.	Imidazole	0.038 kg
		6.	Methanol	3.85 kg
		7.	n-Heptane	1.54 kg
		8.	N,N-Dimethyl Acetamide	3.500 kg
		9.	Nitro Methane	2.300 kg
		10.	Pyrrolidine	0.115 kg
		11.	THF	3.85 kg
		12.	TEMPO	0.010 kg
		13.	Toluene	3.180 kg
		14.	Tri Butylamine	1.080 kg
		15.	Trifuloro ethyltrifluromethane Sulfonate	0.900 kg
		16.	DMSO	1.79 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-183	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01088/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D-Carboxamide	1 Kg.	1.	Neopentyl Glycol	3.100 kg
		2.	Methanol	5.000 kg
		3.	Toluene	1.700 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-184	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01087/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
C10-Dialdehyde	1 Kg.	1.	Toluene	1.50 kg
		2.	Methanol	9.000 kg
		3.	Propenyl Ether	2.860 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-185	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01086/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Entacapone	1 Kg.	1.	Vanillin	1.700 kg
		2.	DMF	4.00 kg
		3.	Toluene	1.710 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-186	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01085/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of production and consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydroxypyridone Carboxylic Acid Methyl Ester	1 Kg.	1.	Meltol	1.250 kg
		2.	Toluene	7.45 kg
		3.	THF	9.49 kg
		4.	Methane Sulfonycl Chloride	1.320 kg
		5.	TEMPO	0.055 kg
		6.	APDI	1.040 kg
		7.	Potassium Carbonate	1.640 kg
		8.	DBU	3.740 kg
		9.	Methanol	2.770 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-187	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01084/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of

Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
9-Fluorenyl Methyl Chloro Formate (F-MOC Chloride)	1 Kg.	1.	Flourene	1.310 kg
		2.	Toluene	2.86 kg
		3.	BTC (Wet)	1.500 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-188	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01083/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fexofenadine Hcl	1 Kg.	1.	Triphenyl Phosphine	0.070 kg
		2.	Toluene	1.20 kg
		3.	Hydrobromic Acid	3.82 kg
		4.	Potassium Carbonate	0.300 kg
		5.	Methanol	8.230 kg
		6.	Sodium Boro Hydride	0.070 kg
		7.	THF	0.78 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-189	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01023/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oxadizole Potassium Salt	1 Kg.	1.	Toluene	4.67 kg

Development Commissioner may take further necessary action as per above decision of NC..

Case No.A-190	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01024/AM11/DES-III

Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(R)-N-Benzyloxycarbonyl Aspartic Acid	1 Kg.	1.	D-Aspartic Acid	0.557 kg
		2.	Benzyl Chloroformate (100%)	0.783 kg
		3.	Heptanes	0.52 kg

Development Commissioner may take further necessary action as per above decision of NC..

Case No.A-191	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01025/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-{E)-1-(4-Methyl Phenyl)-3-(Pyrrolidine-1'-yl)-Pro-1-enly} Pyridine	1 Kg.	1.	Pyrrolidine	0.62 kg
		2.	IPA	2.54 kg
		3.	Methanol	1.05 kg
		4.	Toluene	5.17 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-192	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01027/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valaciclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N,N-Dicyclohexylcarbodiimide	1.387 kg
		3.	N,N-Dimethyl Formamide	2.54 kg
		4.	Formic Acid	0.44 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-193	M/S Divis Laboratories Ltd.

Norms Committee Meeting No.50/11	F.No.01/82/162/01072/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamotrigine	1 Kg.	1.	Toluene	3.58 kg
		2.	Aminoguanidine Bicarbonate	1.60 kg
		3.	Acetonitrile	1.49 kg
		4.	n-Propanol	1.31 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-194	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01076/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of Production and Consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dimethyl-2H-Indazole-6-Amine	1 Kg.	1.	2-Ethylaniline	3.610 kg
		2.	Toluene	5.86 kg
		3.	DMSO	2.220 kg
		4.	1-Propanol	4.79 kg

Development Commissioner may take further necessary action as per above decision of NC..

Case No.A-195	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01080/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FMOC-L-Valine	1 Kg.	1.	L-Valine	0.380 kg
		2.	Acetonitrile	0.470 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-196	M/S Divis Laboratories Ltd.

Norms Committee Meeting No.50/11	F.No.01/82/162/01081/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FMOC-L-Thr (OtBu)-OH	1 Kg.	1.	L-Threonine	1.80 kg
		2.	Benzyl Chloro Format (160%)	2.90 kg
		3.	Toluene	3.30 kg
		4.	Potassium Carbonate	1.23 kg
		5.	DMF	1.77 kg
		6.	Di-isopropyl Ether	3.15 kg
		7.	Methanol	2.68 kg
		8.	Acetonitrile	3.20 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-196-A	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01082/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FMOC-L-GLU(OtBu)-OH	1 Kg.	1.	BTC	1.80 kg
		2.	Succinic Anhydride	1.23 kg
		3.	Hydroxylamine Hcl	0.85 kg
		4.	Benzyl Chloro Formate	2.86 kg
		5.	Di-isopropyl Ether	5.52 kg
		6.	DMF	2.19 kg
		7.	Dicyclohexyl Amine	1.44 kg
		8.	Isobutylene	1.40 kg
		9.	Methanol	2.30 kg

Development Commissioner may take further necessary action as per above decision of NC.

Case No.A-197	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/162/01075/AM11/DES-III
Meeting Date:15.03.2011	

Committee considered case as per agenda and in light of Production and Consumption data certified by Chartered Accountant and in consultation with technical authority present in meeting, decided to fix consumption norms for EOU as per details below.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Amino Cyclobutane Carboxylicacid	1 Kg.	1.	Potassium Carbonate	10.600 kg
		2.	DMSO	1.71 kg
		3.	THF	2.40 kg
		4.	Toluene	2.60 kg

Development Commissioner may take further necessary action as per above decision of NC..

1	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:12.04.2011
	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	

Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide (BAC-2)	1 Kg.	1.	Phosphourous Oxy Chloride	4.678 kg
		2.	(DimethylFormamide	0.44 kg
		3.	Methanol	0.61kg
		4.	2,5-Diamino-4,6-Dihydroxy Pyrimidine (DADHP)	1.37kg
		5.	Toluene	2.936 kg

RA Concerned may take further necessary action as per above decision of NC.

3	Case No.:19/46/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01574/AM11/	RLA File :03/94/040/01076/AM09/	Lic.No/Date:0310557395 28.01.2010	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 4/82 meeting held on 27.04.2005 and in consultation with Technical Authority present in the meeting, decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Pyrazine 2,3-Dicarboxylic Acid (Min. 99%)	1 Kg.	1.	Pyrazine 2,3-Dicarboxylic Acid Crude (Purity should not more than 90%)	1.166 kg

	RA Concerned may take further necessary action as per above decision of NC.

4	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:10.05.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC through D.O. at the level of Chairman, NC-3. Accordingly, case was deferred for 10.05.2011.			

5	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:10.05.2011
	Decision :Committee considered case as per agenda and decided to remind Department of Animal Husbandry for their comments. Accordingly, case was deferred for 10.05.2011.			

7	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 08.02.2011.			

8	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:12.04.2011
	Decision :Committee considered case as per agenda and observed that the technical information called from the firm has been received and the same has been forwarded to Department of C&PC for their comments. Accordingly, case was deferred for 12.04.2011.			

9	Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date:12.04.2011

	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.

10	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972 16.04.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of pharmaceuticals.			

12	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:10.05.2011
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, the case was deferred for 10.05.2011.			

13	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	StatusCase Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

14	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010	Status:Case

			15.03.2011	Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:10.05.2011
	Decision :Committee considered case as per agenda and decided to call for content of API in the export product from the firm. Accordingly, case was deferred for 10.05.2011.			

16	Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010	Defer Date:12.04.2011
	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.			

17	Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.			

18	Case No.:34/39/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449 07.07.2010	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer

	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			Date:12.04.2011

22	Case No.:108/22/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00761/AM11/	RLA File :09/24/040/00028/AM11/	Lic.No/Date:0910042684 14.07.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/68/2010-PC-II dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenol (Cresol) Blocked Polyisocyanate	1 kg	1.	Diphenylmethane Diisocyanate (MDI)	0.600 kg
		2.	Meta Para Cresol	0.410 kg

RA concerned may take further necessary action as per above decision of NC.

25	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	

Decision :Committee considered case as per agenda. Shri Rajeev Goel, Managing Director of the company appeared before the Committee and explained the case. He informed the Committee that their export product contains particle size Min. 80% less than 5 microns. He further informed the Committee that they have already fulfilled the export obligation against the advance authorization and have submitted the export documents to Zonal Jt. DGFT, CLA, New Delhi for redemption. He also informed that their unit has been converted into EOU and requested for fixation of norms for regularization of this licence.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP for regularization purpose as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dexamethasone Base	1 kg	1.	Dexamethasone Base IP/BP/USP	1.01 kg

IP/BP/USP (Micronised) Particle size Min. 80% less than 5 Microns			(Crystalline)	

RA concerned may take further necessary action as per above decision of NC. No repeat licence may be issued on the basis of above ad-hoc norms.

26

Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/87 meeting held on 06.12.2006 and in consultation with technical authority present in meeting, decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
9-Chloro-11b-17,21-trihydroxy-16b-methylpregna,1,4-diene-3,20-dione 17,21-dipropionate (Beclomethasone Dipropionate (USP)	1 Kg.	1.	17-Alpha-21-Dihydroxy-16-Betamethyl-9-Beta, 11-Beta-Epoxy Pregna-1,4-Diene-3,20 Dion	0.95 kg
		2.	Triethyl Ortho Formate	0.824 kg

RA concerned may take further necessary action as per above decision of NC.

27

Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	Defer Date:10.05.2011

Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.

28

Case No.:37/48/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/01680/AM11/	RLA File :09/24/040/00142/AM11/	Lic.No/Date:0910042809 22.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/328/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Cyclohexyl Ester Route)	1 Kg.	1.	Cyclohexyl Ester	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Methanol	0.29 kg

4.	Toluene	0.35 kg
5.	Triethylamine	0.595 kg
6.	Iso Propyl Alcohol	2.51 kg

RA concerned may take further necessary action as per above decision of NC.

29	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:12.04.2011
	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:12.04.2011
	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.			

31

Case No.:2/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/00820/AM11/	RLA File :09/24/040/00226/AM11/	Lic.No/Date:0910043503 14.09.2010	

Decision : Committee considered case as per agenda and light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Sterile Ampicillin Sodium + Sulbactam Sodium (2:1)	1 kg	1.	6-Amino Penicillanic Acid (6-APA)	0.476 kg
		2.	Acetone	0.338 kg
		3.	Acetonitrile	0.9494 kg
		4.	D(-) Alpha Phenyl Glycine Base	0.350 kg
		5.	Ethyl Aceto Acetate	0.314 kg
		6.	Iso Propyl Alcohol	1.602 kg
		7.	Methylene Chloride	0.63 kg
		8.	Pivolyl Chloride	0.283 kg
		9.	Sodium Thiocyanate	0.200 kg
		10.	Sulbactam Acid	0.328 kg
		11.	Potassium Carbonate	0.1495 kg
		12.	Activated Carbon	0.023 kg
		13.	2-Ethyl Hexanoic Acid (2 EHA)	0.256 kg
		14.	Aluminium Canisters 20 Ltrs. (10 kg capacity)	As per packing Policy

RA concerned may take further necessary action as per above decision of NC.

32	Case No.:3/26/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00821/AM11/	RLA File :05/24/040/00222/AM11/	Lic.No/Date:0510272765 14.09.2010	

Decision : Committee considered case as per agenda. Shri Rajeev Goel, Managing Director of the company appeared before the Committee and explained the case. He informed the Committee that their export product contains particle size Min. 80% less than 5 microns. He further informed the Committee that they have already fulfilled the export obligation against the advance authorization and have submitted the export documents to Zonal Jt. DGFT, CLA, New Delhi for redemption. He also informed that their unit has been converted into EOU and requested for fixation of norms for regularization of this licence.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP for regularization purpose as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dexamethasone Base IP/BP/USP (Micronised) Particle size Min. 80% less than 5 Microns	1 kg	1.	Dexamethasone Base IP/BP/USP (Crystalline)	1.01 kg

RA concerned may take further necessary action as per above decision of NC. No repeat licence may be issued on the basis of above ad-hoc norms.

33	Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010	Defer Date:10.05.2011

Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.

34	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:10.05.2011

Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.

35	Case No.:35/46/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01590/AM11/	RLA File :03/95/040/00482/AM11/	Lic.No/Date:0310594709 01.10.2010	Defer Date:10.05.2011

Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.

36	Case No.:56/31/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/00981/AM11/	RLA File :09/24/040/00308/AM11/	Lic.No/Date:0910044015	

			22.10.2010	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 01.03.2011.			

37	Case No.:21/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01664/AM11/	RLA File :22/24/040/00059/AM11/	Lic.No/Date:2210010589 01.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:20/48/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01663/AM11/	RLA File :22/24/040/00060/AM11/	Lic.No/Date:2210010595 02.11.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorate basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:40/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01683/AM11/	RLA File :22/24/040/00058/AM11/	Lic.No/Date:2210010590 02.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of

HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:3/34/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/01009/AM11/	RLA File :03/94/040/00638/AM11/	Lic.No/Date:0310600646 09.11.2010	Defer Date:15.03.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for Inj. USP 1 gram	1 No.	1.	Meropenem Buffered Sterile USP/Meropenem with Sodium Carbonate (Sterile Mixture powder)	1.2927 gm/ 1 gm Vial

RA concerned may take further necessary action as per above decision of NC.

42	Case No.:1/34/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/01007/AM11/	RLA File :09/24/040/00335/AM11/	Lic.No/Date:0910044198 10.11.2010	Defer Date:15.03.2011

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Maraviroc	1 kg	1.	4,4-Difluorocyclohexane Carboxylic Acid	1.25 kg
		2.	Acetone	5.09 kg

RA concerned may take further necessary action as per above decision of Norms.

	Case No.:25/48/82-ALC4/2010		Meet No/Date:50/82-ALC4/2010	

43		Party Name:DSM ANTI-INFECTIVES INDIA LTD	15.03.2011	Status:Case Approved
	HQ File :01/82/050/01668/AM11/	RLA File :22/24/040/00062/AM11/	Lic.No/Date:2210010608 10.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:28/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01671/AM11/	RLA File :22/24/040/00061/AM11/	Lic.No/Date:2210010607 10.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

45	Case No.:9/34/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01015/AM11/	RLA File :02/24/040/00140/AM11/	Lic.No/Date:0210150395 11.11.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP	0.091 kg	1	1 X Papaverine crude containing Noscapine not more than 10% and crude Papaverine not more than 27%	1kg
Papaverine Hcl BP	0.25 kg			

The imported Papaverine crude shall not contain any narcotic material like opium, Morphine, Codeine, Thevaine or any other alkaloids.

RA concerned may take further necessary action as per above decision of Norms Committee.

46	Case No.:19/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01662/AM11/	RLA File :22/24/040/00063/AM11/	Lic.No/Date:2210010612 11.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:27/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01670/AM11/	RLA File :22/24/040/00065/AM11/	Lic.No/Date:2210010631 16.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:42/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01685/AM11/	RLA File :22/24/040/00064/AM11/	Lic.No/Date:2210010632 16.11.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate through	1 Kg.	1.	Pencillin G Ist Crystal	1.664 BOU
		2.	D(-) Para Hydroxy Phenyl Glycine	0.608 kg

Pen G through Enzymatic Route			Methyl Ester	
		3.	Oxilasa Enzyme	5.0 gm

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of C&PC.			

50	Case No.:45/48/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01688/AM11/	RLA File :22/24/040/00069/AM11/	Lic.No/Date:2210010658 22.11.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorate basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:28/40/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01227/AM11/	RLA File :09/24/040/00355/AM11/	Lic.No/Date:0910044427 24.11.2010	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Indinavir Sulphate	1kg.	1.	{3aS[3s*(R*)]3a alphe,8a alpha}-(3,3a,8,8a)tetrahydro-2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenyl propyl)-2H-indino-(1,2-d)-oxazole	0.754 kg
		2.	2-Cyano Pyrazine	0.839 kg

3.	Tert. Butanol	2.00 kg
4.	Triethyl Amine	1.106 kg
5.	Methylene Chloride	5.94 kg
6.	Di-tert. Butyl dicarbonate (DIBOC)	0.489 kg
7.	n-Hexane	1.90 kg
8.	Isopropyl Acetate	3.00 kg
9.	3-Chloromethyl Pyridine Hcl	0.5322 kg
10.	Dimethyl Formamide	2.05 kg

RA concerned may take further necessary action as per above decision of Norms.

52	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:17/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01660/AM11/	RLA File :22/24/040/00066/AM11/	Lic.No/Date:2210010663 24.11.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspensionof brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:9/36/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01047/AM11/	RLA File :09/24/040/00311/AM11/	Lic.No/Date:0910044459 25.11.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:18/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA	Meet No/Date:50/82-ALC4/2010	Status:Case

		LTD	15.03.2011	Deferred
	HQ File :01/82/050/01661/AM11/	RLA File :22/24/040/00073/AM11/	Lic.No/Date:2210010678 25.11.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:35/48/82-ALC4/2010	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01678/AM11/	RLA File :09/24/040/00325/AM11/	Lic.No/Date:0910044430 25.11.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

57

	Case No.:36/48/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01679/AM11/	RLA File :09/24/040/00326/AM11/	Lic.No/Date:0910044431 25.11.2010	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ranitidine	1kg.	1.	Furfuryl Alcohol	0.600 kg
		2.	Cystemine Hcl	0.90 kg
		3.	1-Methylamine-1-Methylthio-2-Nitroethylene	0.82 kg
		4.	Methyl Iso Butyl Ketone	1.26 kg
		5.	Chloroform	0.93 kg
		6.	Methanol	0.44 kg
		7.	Isopropyl Alcohol	1.913 kg

RA concerned may take further necessary action as per above decision of Norms.

58	Case No.:29/48/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01672/AM11/	RLA File :22/24/040/00072/AM11/	Lic.No/Date:2210010683 26.11.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

60	Case No.:15/42/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01462/AM11/	RLA File :09/24/040/00399/AM11/	Lic.No/Date:0910044586 07.12.2010	

Decision : Committee considered the case as per agenda and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	R-Propylene Carbonate	0.7938 kg
		3.	Dimethyl Formamide	4.117 kg
		4.	Toluene	1.058 kg
		5.	Diethyl p-Toluene Sulphonyloxy Methyl Phosphonate	2.025 kg
		6.	Hydrobromic Acid 48%	6.54 kg
		7.	Methylene Chloride	7.84 kg
		8.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		9.	N-Methyl-2-Pyrrolidone	3.92 kg

RA Concerned may take further necessary action as per above decision of NC.

61	Case No.:29/46/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01584/AM11/	RLA File :09/24/040/00389/AM11/	Lic.No/Date:0910044669 13.12.2010	

Decision : Committee considered the case as per agenda and light of written comments of Department of Pharmaceuticals and in consultation with Technical Authority present in the meeting decided ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	2,2-Dimethyl-butyric Acid 8-(3,5-Dihydroxy-7-Oxo-Octyl)-3,7-Dimethyl-1,2,3,7,8,8a-Hexahydro-Naphthal en-1-yl Ester (Simvastatin Ammonium Salt)	1.20 kg
		2.	Butylated Hydroxyl Anisol	0.02 kg
		3.	Butylated Hydroxyl Toluene	0.02 kg

RA Concerned may take further necessary action as per above decision of NC.

62	Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611 14.12.2010	Defer Date:10.05.2011

	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.

63	Case No.:41/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01684/AM11/	RLA File :22/24/040/00074/AM11/	Lic.No/Date:2210010734 14.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspensionof brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:74/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01273/AM11/	RLA File :17/24/040/00165/AM08/	Lic.No/Date:1710003615 15.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

65	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:75/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01274/AM11/	RLA File :17/24/040/00045/AM09/	Lic.No/Date:1710003616 16.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

67	Case No.:9/48/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved

	HQ File :01/82/050/01652/AM11/	RLA File :03/95/040/00715/AM11/	Lic.No/Date:0310606750 16.12.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 KG.	1.	Activated Carbon	0.035 kg
		2.	Caustic Soda Flakes	0.358 kg
		3.	Cychohexane	3.334 kg
		4.	Ethyl Acetate	3.414 kg
		5.	Methyl Ethyl Ketone	0.685 kg
		6.	Imidazole	0.58 kg
		7.	Methanol	7.374 kg
		8.	Toluene	2.388 kg
		9.	Tri Ethyl Amine	0.972 kg
		10.	Methane Sulphonic Acid	0.060 kg
		11.	Tertiary Butyl Dimethyl Silyl Chlo-TBDMS	0.779 kg
		12.	2 2 Dimethyl Butyryl Chloride	1.215 kg
		13.	Lovastatin	1.39 kg

RA concerned may take further necessary action as per above decision of NC.

68	Case No.:71/40/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01270/AM11/	RLA File :09/24/040/00354/AM11/	Lic.No/Date:0910044743 20.12.2010	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:76/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01275/AM11/	RLA File :17/24/040/00033/AM10/	Lic.No/Date:1710003624 20.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

70	Case No.:142/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01341/AM11/	RLA File :17/24/040/00167/AM08/	Lic.No/Date:1710003626 21.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

71	Case No.:143/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred

	HQ File :01/82/050/01342/AM11/	RLA File :17/24/040/00153/AM08/	Lic.No/Date:1710003627 21.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

72	Case No.:22/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01665/AM11/	RLA File :22/24/040/00077/AM11/	Lic.No/Date:2210010766 22.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:23/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01666/AM11/	RLA File :22/24/040/00076/AM11/	Lic.No/Date:2210010765 22.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:26/48/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01669/AM11/	RLA File :22/24/040/00075/AM11/	Lic.No/Date:2210010768 22.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/199/2009-PI (Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Ampicillin Trihydrate through 6-APA through Enzyme Route	1 Kg.	1.	6-Amino Pencillanice Acid	0.596 kg
		2.	Oxilase (HL) spherical balls in suspensionof brown colour	5.25 gram
		3.	D(-) Alpha Phenyl Glycine Base Colourless to Greyishwhite Crystalline Powder	0.417 kg
		4.	Methanol Transparent	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:43/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01686/AM11/	RLA File :22/24/040/00078/AM11/	Lic.No/Date:2210010769 22.12.2010	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:20/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2010 01.03.2011	Status:Case Approved
	HQ File :01/82/050/01368/AM11/	RLA File :09/24/040/00430/AM11/	Lic.No/Date:0910044915 27.12.2010	
	Decision :Withdrawn as the case has already been approved by NC in 48/82 meeting held on 01.03.2011.			

77	Case No.:21/41/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01369/AM11/	RLA File :09/24/040/00429/AM11/	Lic.No/Date:0910044916 27.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 01.03.2011.			

78	Case No.:9/46/82-ALC4/2010	Party Name:MECK PHARMACEUTICALS AND CHEMICALS PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01564/AM11/	RLA File :08/24/040/00165/AM11/	Lic.No/Date:0810094956 27.12.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2010-Ch.II dated 04.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cetyl Chloride	1 Kg.	1.	Cetyl Alcohol	0.978 kg
		2.	Thionyl Chloride	0.240 kg

RA concerned may take further necessary action as per above decision of NC.

79	Case No.:38/48/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01681/AM11/	RLA File :03/94/040/00871/AM11/	Lic.No/Date:0310608257 28.12.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Darunavir Hydrate	1 Kg.	1.	Potassium Borohydride	0.29 kg
		2.	(3aR, 4S, 6aS)—4-Methoxy-Tetrahydro-Furo [3,4-b]Furan-2-One [DN-Furanone)	0.606 kg
		3.	N,N-Disuccinimidyl Carbonate	0.90 kg
		4.	(2R,3S)-N-(3-Amino-2-Hydroxy-4-Phenylbutyl) –N-Isobutyl-4-Amino-Benzenesulfonamide (DN-Sulfonamide)	1.09 kg

RA concerned may take further necessary action as per above decision of NC.

80	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:10.05.2011

Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.

81	Case No.:2/42/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01449/AM11/	RLA File :03/94/040/00771/AM11/	Lic.No/Date:0310609806 06.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/111/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N Decyl Bromide	1 KG.	1.	Decyl Alcohol	0.777 kg
		2.	Liquid Bromine	0.393 kg

RA concerned may take further necessary action as per above decision of NC.

82	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:10.05.2011

Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.

83	Case No.:11/42/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01458/AM11/	RLA File :04/24/040/00274/AM11/	Lic.No/Date:0410120514 10.01.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

85	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:24/48/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01667/AM11/	RLA File :22/24/040/00081/AM11/	Lic.No/Date:2210010835 11.01.2011	

Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Granules 27.5% (Suspension Grade) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/159/2005-PI-III dated 08.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840	Defer

			12.01.2011	Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:30/48/82-ALC4/2010	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01673/AM11/	RLA File :34/24/040/00270/AM11/	Lic.No/Date:3410029153 24.01.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

89	Case No.:31/48/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01674/AM11/	RLA File :34/24/040/00274/AM11/	Lic.No/Date:3410029211 31.01.2011	

Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/112/2005/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-

Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.
		2.	Acetic Acid	0.112 kg

RA concerned may take necessary action as per above decision of NC.

90	Case No.:34/48/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01677/AM11/	RLA File :34/24/040/00275/AM11/	Lic.No/Date:3410029212 31.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Verdyl Propionate	1 Kg	1	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:10.05.2011
	Decision :Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 10.05.2011.			

92	Case No.:1/46/82-ALC4/2010	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01556/AM11/	RLA File :09/24/040/00498/AM11/	Lic.No/Date:0910045399 03.02.2011	Defer Date:10.05.2011
	Decision :Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:12.04.2011
	Decision :Committee decided to defer case for 12.04.2011 for comments of Department of C&PC, Petrochemicals Division.			

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Case No.:39/48/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/01682/AM11/	RLA File :08/24/040/00320/AM11/	Lic.No/Date:0810096352 17.02.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 08.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	(S)-9,10-Difluoro-2,3-dihydro-3-methyl-7-oxo-(3S)-7H-pyrido[1,2,3-de]-1,4-benzoxazine-6-carboxylic Acid (LVF40)	1.01 kg
		2.	Dimethyl Sulfoxide	4.25 kg
		3.	N-Methylpiperazine	0.432 kg

RA concerned may take further necessary action as per above decision of NC.

95

Case No.:46/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/01689/AM11/	RLA File :09/24/040/00344/AM11/	Lic.No/Date:0910045586 18.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.14010/68/2010/Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N, N-Bis- (2-Hydroxyethyl)-P-Phenylendiamine Sulfate Monohydrate/BHP	1 kg	1.	N.N.Bis(2-Hydroxy Ethyl Aniline)	1.10 kg
		2.	Sodium Nitrite	0.430 kg

	RA concerned may take further necessary action as per above decision of NC

96	Case No.:47/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01690/AM11/	RLA File :09/24/040/00420/AM11/	Lic.No/Date:0910045587 18.02.2011	Defer Date:10.05.2011
	Decision :Committee decided to call for percentage content of API in the export product from the firm. Accordingly, the case was deferred for 10.05.2011.			

97	Case No.:48/48/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01691/AM11/	RLA File :09/24/040/00529/AM11/	Lic.No/Date:0910045593 18.02.2011	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin	1 kg	1.	Levofloxacin – Carboxylic Acid	1.01 kg
		2.	Dimethyl Sulfoxide (DMSO)	1.257 kg
		3.	Steam/Thermal Coal (Non-cooking)	As per fuel polocy

RA concerned may take further necessary action as per above decision of NC

98	Case No.:49/48/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01692/AM11/	RLA File :09/24/040/00540/AM11/	Lic.No/Date:0910045594 18.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

99	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:51/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01694/AM11/	RLA File :03/94/040/00859/AM11/	Lic.No/Date:0310616915 21.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

101	Case No.:52/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01695/AM11/	RLA File :03/94/040/00976/AM11/	Lic.No/Date:0310616939 21.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

102	Case No.:53/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01696/AM11/	RLA File :03/94/040/00978/AM11/	Lic.No/Date:0310616944 21.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:54/48/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01697/AM11/	RLA File :05/24/040/00368/AM11/	Lic.No/Date:0510284434 22.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:55/48/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01698/AM11/	RLA File :05/24/040/00383/AM11/	Lic.No/Date:0510284437 22.02.2011	

Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 48/82 meeting held on 17.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Volini Gel 30 gm tube (Each tube contains 1.5 gm Racementhol)	1 No.	1.	Raccmenthol	1.575 gm/30 gm tube

RA concerned may take further necessary action as per above decision of NC.

105	Case No.:56/48/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01699/AM11/	RLA File :04/24/040/00319/AM11/	Lic.No/Date:0410121835 22.02.2011	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed

Pseudoephedrine Hcl	1 KG.	1.	1-Ephedrine Hydrochloride- Technical Grade	1.20 kg
		2.	Toluene	0.55 kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217 22.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

107	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:10.05.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC, Petrochemicals Division for their comments. Accordingly, case was deferred for 10.05.2011.			

108	Case No.:59/48/82-ALC4/2010	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01702/AM11/	RLA File :05/24/040/00360/AM11/	Lic.No/Date:0510284536 23.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

109	Case No.:60/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01703/AM11/	RLA File :09/24/040/00533/AM11/	Lic.No/Date:0910045678 23.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dantuff-C (Climbazole)	1 kg	1.	Chloro Ether Ketone (1, Chloro,(4-Chlorophenoxy 3,3-Dimethyl 2-Butanone)	1.12 kg
		2.	Imidazole	0.291 kg
		3.	Potassium Carbonate	0.600 kg

RA concerned may take further necessary action as per above decision of NC.

110	Case No.:61/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01704/AM11/	RLA File :09/24/040/00425/AM11/	Lic.No/Date:0910045679 23.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 25.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS (Avobenzone)	1 Kg.	1.	Para Tertiatory Butyl Benzoic Acid	1.148 kg
		2.	Methanol	1.00 kg
		3.	Acetyl Anisole	0.929 kg
		4.	Toluene	0.690 kg
		5.	Sodamide	0.480 kg
		6.	Activated Carbon	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:62/48/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01705/AM11/	RLA File :05/23/040/00322/AM11/	Lic.No/Date:0510284555 23.02.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pavest	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.274 kg
		2.	Tri Phenyl Phosphine	0.70 kg
		3.	Methylene Chloride	2.45 kg

RA concerned may take further necessary action as per above decision of NC.

112	Case No.:63/48/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01706/AM11/	RLA File :05/23/040/00323/AM11/	Lic.No/Date:0510284556 23.02.2011	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA (CAVA)	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl	2.672 kg

			Ester (GCLE)	
		2.	Tri Phenyl Phosphine	1.26 kg
		3.	Methylene Chloride	6.41 kg

RA concerned may take further necessary action as per above decision of NC.

113	Case No.:64/48/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01707/AM11/	RLA File :07/24/040/00482/AM11/	Lic.No/Date:0710077562 24.02.2011	Defer Date:12.04.2011
	Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of DC(MSME).			

115

Case No.:66/48/82-ALC4/2010	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
HQ File :01/82/050/01709/AM11/	RLA File :09/24/040/00522/AM11/	Lic.No/Date:0910045699 24.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/349/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-5-Chloro-a-(Cyclopropylethynyl)-2-((4-Methoxy Phenyl Methyl) Amino)-A-(Trifluoro Methyl)Benzene Methanol (MMAA) (Efavirenz Stage-IV)	1 Kg.	1.	4-Chloro-2-Trifluoro Acetyl-Aniline Hydrochloride Hydrate Efavirenz	0.85 kg
		2.	Cyclopropyl Acetylene	0.395 kg
		3.	Citric Acid	0.61 kg
		4.	Lithium Metal	0.293 kg
		5.	Tetrahydrofuran	4.95 kg
		6.	N-Hexane	10.37 kg
		7.	Toluene	3.37 kg
		8.	N-Butyl Chloride	1.97 kg

RA concerned may take further necessary action as per above decision of NC.

116	Case No.:67/48/82-ALC4/2010	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01710/AM11/	RLA File :09/24/040/00398/AM11/	Lic.No/Date:0910045700	

			24.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/208/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 4-Amino-2-Methoxy-5-Thiocyanate Benzoate	1 Kg.	1.	Meta Amino Phenol	1.29 kg
		2.	Potassium Carbonate	1.448 kg
		3.	Acetone	0.22 kg
		4.	Dimethyl Sulphate	0.986 kg
		5.	Ammonium Thiocyanate	0.363 kg
		6.	Hydrogen Peroxide	0.464 kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:68/48/82-ALC4/2010	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01711/AM11/	RLA File :34/24/040/00294/AM11/	Lic.No/Date:3410029428 24.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

118	Case No.:69/48/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01712/AM11/	RLA File :03/95/040/00933/AM11/	Lic.No/Date:0310617980 25.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

119	Case No.:70/48/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01713/AM11/	RLA File :02/24/040/00209/AM11/	Lic.No/Date:0210155399 25.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.			

120	Case No.:71/48/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
	HQ File :01/82/050/01714/AM11/	RLA File :17/24/040/00105/AM09/	Lic.No/Date:1710003803 25.02.2011	Defer Date:10.05.2011
	Decision : Committee decided to defer case for 10.05.2011 for comments of Department of C&PC.			

121	Case No.:72/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES	Meet No/Date:50/82-ALC4/2010	Status:Case

	LIMITED	15.03.2011	Approved
HQ File :01/82/050/01715/AM11/	RLA File :09/24/040/00537/AM11/	Lic.No/Date:0910045716 25.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/162/2009-PI (Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-2-Dimethyl Amino Butanol	1 Kg.	1.	Propiophenone	2.10 kg
		2.	Sodium Cyanide	0.768 kg
		3.	Iso Propyl Alcohol	1.38 kg
		4.	Sodium Bis (2-Methoxy Ethoxy Aluminium Hydride	2.412 kg
		5.	Acetone	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Deferred
122	HQ File :01/82/050/01716/AM11/	RLA File :09/24/040/00535/AM11/	Lic.No/Date:0910045717 25.02.2011	Defer Date:10.05.2011

Decision : Committee decided to defer case for 10.05.2011 for comments of Department of Pharmaceuticals.

	Case No.:74/48/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:50/82-ALC4/2010 15.03.2011	Status:Case Approved
	HQ File :01/82/050/01717/AM11/	RLA File :09/24/040/00536/AM11/	Lic.No/Date:0910045740 28.02.2011	

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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-1	M/S Star Orechem International Pvt. Ltd.

Norms Committee Meeting No.50/11	F.No.01/82/050/01052/AM10/DES-III
Meeting Date:15.03.2011	RA F.No.50/24/040/00006/AM10
Adv.Lic.No.5010000150 dated 25.09.2010	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the quantity of import item NO.5 i.e.Texamol Isobutyrate (TXIB) to read as "0.400 kg/kg of Metal Extractant-T 40" without any other change in the decision of NC taken in 41/11 meeting held on 11.01.2011.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-2	M/S Mantena Labs Pvt. Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/01648/AM05/DES-III
Meeting Date:15.03.2011	RA F.No.09/24/040/00299/AM05
Adv.Lic.No.0910021303 dated 31.12.2004	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "EPOXIDO (2(2,4 Difluoro Phenyl)-1-(1H-1,2,4-Triazole-1YL)-2,3 Epoxy Propane) Methane Sulphonate" without any other change in the decision of NC taken in 6/82 meeting held on 11.05.2005.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-3	M/S Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/01587/AM11/DES-III
Meeting Date:15.03.2011	RA F.No.05/23/040/00235/AM11
Adv.Lic.No.0510278803 dated 07.12.2010	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "Glycyrrhizic Acid 25% (± 10%)" without any other change in the decision of NC taken in 46/82 meeting held on 15.02.2011.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-4	M/S Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No.50/11	F.No.01/82/050/01588/AM11/DES-III
Meeting Date:15.03.2011	RA F.No.05/23/040/00238/AM11
Adv.Lic.No.0510278805 dated 07.12.2010	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "Glycyrrhizic Acid 25% (± 10%)" without any other change in the decision of NC taken in 46/82 meeting held on 15.02.2011.

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-5	M/S Aurobindo Pharma Ltd.

Norms Committee Meeting No.50/11	F.No.01/82/050/00137/AM09/DES-III
Meeting Date:15.03.2011	RA F.No.09/24/040/00526/AM08
Adv.Lic.No.0910033127 dated 28.02.2008	

Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Cefuroxime Axetil DC Grade”, amendment in the description of import item No.5 to read as “Ammonium Salt (SMIA)” and in the description of import item No.6 to read as “Tetraline” without any other change in the decision of NC taken in 32/10 meeting held on 28.02.2008.

RA concerned may take further necessary action as per above decision of NC.